

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July 2021

CrI.M.P.No.11238/2021

in

P.4, Basin Bridge P.S. Cr.No.414/2021

Manivannan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Baskaran, N. Naresh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 29.6.2021 for the offence punishable under Section 4(1)(a) r/w. 4(1-A) of TNP Act and Sec.328 of IPC in Cr.No.414/2021 on the file of the respondent police, seeks bail.
2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He is in custody from 29.6.2021. Co-accused was granted bail by this court and prays for granting bail.
4. On the other hand, learned CPP submits that the petitioner along with another accused was found in possession of 19 bottles of brandy bottles and 1 Kg Maava without valid licence. He objects granting bail stating that the petitioner is having 11 previous cases.
5. The petitioner has been in custody for the past 15 days. According to learned CPP, the petitioner is having 11 previous cases. However, as far as this case is concerned, Property has been recovered and no one was hospitalized due to the consumption of contraband. Co-accused was also granted bail by this court. Considering the above facts

and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

Crl.M.P.No.11238/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July 2021

CrI.M.P.No.11388/2021

in

W.18, All Women P.S. Crime No.12/2021

Seenivasan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
W.18, All Women Police Station,
MKB Nagar,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. J. Samiullah, R. Deva Kumar, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following:

ORDER

1. The petitioner, who was arrested on 23.6.2021 for the offence punishable u/s.376 r/w. 417 IPC in Cr.No.12/2021 on the file of the respondent police, seeks bail.
2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that there was negotiation talks between the family members for the marriage of the petitioner and the defacto complainant. But no engagement was takes place. Since, the defacto complainant has affair with somebody, the petitioner dropped the marriage proposal. The petitioner is innocent. He had no physical relationship with the defacto complainant. It is a false and exaggerated complaint. The petitioner is in custody from 23.6.2021 and hence prays for granting bail.
4. On the other hand, the learned CPP submits that the engagement of the petitioner and the defacto complainant was performed in front of the family members and their marriage was scheduled during June 2021. Taking advantage of the same, this petitioner used to go to the defacto complainant's house and on the promise of marrying her, he had sexual relationship with her on several occasion and due to which she conceived. When she

informed the same to the petitioner, he refused to marry her and deceived her. Investigation is at early stage and he seriously objects granting bail.

5. Considering the nature of offence and the fact that investigation is at early stage, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July 2021

Crl.M.P.No.11479/2021

in

G.3, Kilpauk P.S. Crime No.257/2021

Devi

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

G.3, Kilpauk Police Station,

Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. M. Illiyas and A. Venkateswara Babu, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 29.6.2021 for the offences punishable under Section 380 r/w 34 IPC in Crime No.257/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. She has not committed any offence as alleged. Since, she is having 2 previous cases, she has been falsely implicated in this case. She is in custody from 29.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other another accused entered into the defacto complainant's house and committed theft of cash Rs.1,00,000/- which was kept in the Almirah. The petitioner is having two previous cases of similar nature. He further submits that based on the CCTV footage, the accused were arrested and portion of the amount was recovered from this petitioner. He seriously objects granting bail stating that if the petitioner is released on bail, she will again indulge in similar offence.

5. It is a case of 380 IPC. There is CCTV footage to connect the accused with the crime. Portion of the amount was recovered from this petitioner. She is also having two previous cases of similar nature. Under such circumstances, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

CrI.M.P.No.11480/2021

in

K.10, Koyambedu P.S. Cr.No.566/2021

Magi @ Mahendran

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.10, Koyambedu Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. N. Ganesh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 18.6.2021 for the offence punishable under Section 397 IPC in Cr.No.566/2021 on the file of the respondent police, seeks bail.
2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He is noway connected with the alleged offence. He is in custody from 18.6.2021 and hence prays for granting bail.
4. On the other hand, learned CPP submits that this petitioner waylaid the defacto complainant and demanded money, that on his refusal, the accused at knife point robbed cash Rs.900/- from the defacto complainant. He objects granting bail stating that the petitioner is having 4 previous cases.
5. The petitioner is in custody for the past 26 days. According to learned CPP, this petitioner is having 4 previous cases. However, considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11480/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

CrI.M.P.No.11482/2021

in

H.6, R.K. Nagar P.S. Cr.No.1073/2021

Mathi @ Mathiyazhagan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
H.6, R.K. Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Illiyas, A. Venkateswara Babu, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 27.6.2021 for the offence punishable under Section 341, 294(b), 323, 392, 397, 506(ii) IPC in Crime No.1073/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. The petition was called for enquiry in connection with proceedings u/s.110 Cr.P.C., and he has been falsely implicated in this case. The petitioner is in custody from 27.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner waylaid the defacto complainant and demanded money, that on his refusal, the petitioner assaulted him and at knife point robbed Rs.500/- from the defacto complainant. He seriously objects granting bail stating that the petitioner is having 17 previous cases.

5. Considering the nature of offence, bad antecedents of the petitioner, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

Crl.M.P.No.11484/2021

in

V-4, Rajamangalam P.S. Crime No.617/2021

S. Navaraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
V-4, Rajamangalam Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohanraj, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 26.6.2021 for the offence punishable under Section 458, 395 and 511 of IPC in Crime No.617/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is no way connected with the occurrence. He has rented a shop from the defacto complainant's fathers market. No doubt, there was an occurrence of dacoity in the defacto complainant's house on 19.6.2021. As per the complaint, about five persons entered into the house and committed the offence by tying down the defacto complainant. On the other hand, 10 persons were roped as accused. Since, one of the accused Sam Prasath is petitioner's brother's son, this petitioner has been falsely implicated in this case. In fact, the petitioner was not at all present in the scene of occurrence. The petitioner is aged 51 years and is ailing from heart disease and he underwent open heart surgery in the year 2019 and is taking medication. He is not an identified accused. The petitioner is in custody from 26.6.2021 and hence prays for granting bail.

4. On the other hand, the learned CPP submits that it is a case of 395 IPC. The accused all conspired together and planned to commit dacoity in the defacto complainant's house. Five persons entered into the house by wearing mask to conceal their identity. When the defacto complainant, aged about 16, a minor girl, was alone, she has been tied to the chair and her mouth was closed by cello-tape. Thereafter, the persons came to the house searched for the amount. Having smelt the arrival of some other persons, they escaped with the looted amount. As such, the complaint was lodged. This petitioner is the paternal uncle of prima accused/Sam Prasath. Though the present petitioner not entered into the house, he is also the brain behind the crime. He along with Sam Prasath and others hatched a plan to commit dacoity in the house of the defacto complainant. By watching the movement of the adult members and availability of sufficient amount in the house, they entered into action. This petitioner along with Sam Prasath controlled the entire episode by keeping themselves away. From the confession of the other accused, it came to light that the petitioner and others are behind the crime. So, all of them were roped in this case. He further submits that co-accused bail petition was dismissed by this court on 5.7.2021 and investigation is pending and thus seriously objects granting bail.

5. Learned counsel for the petitioner submits that the petitioner is aged 51 years and is ailing from heart decease and there is no possibility of his involvement in the offence and he submits the medical records. On perusal of the same, the medical reports are of the year 2019. According to learned CPP, the petitioner is also the brain behind the crime and along with his relative committed the offence with the aid of other accused. Therefore, the argument put forth by the petitioner's counsel is not convincing. Investigation is at the budding stage. Co-accused bail was dismissed by this court. Considering the gravity of offence, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

CrI.M.P.No.11486/2021

in

P.4, Basin Bridge P.S. Cr.No.362/2021

Maniarasan

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. D. Baskaran, N. Naresh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 15.6.2021 for the offence punishable under Section 147, 148, 341, 294(b), 336, 427, 397, 506(ii) IPC in Cr.No.362/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. The respondent police foisted two false cases against this petitioner on the same day. He is in custody from 15.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused came to the defacto complainant's tiffin shop and demanded money, that on his refusal, the accused at knife point robbed cash Rs.1,400/- from the cash box. He objects granting bail stating that the petitioner is having 2 previous cases.

5. The petitioner is in custody for about a month. According to learned CPP, this petitioner is having 2 previous cases. According to the petitioner's counsel, immediately after the occurrence in Cr.No.359/2021, this case was registered by the respondent police

u/s.397 IPC deliberately without any occurrence. Considering such representation and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11486/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

CrI.M.P.No.11485/2021

in

P.4, Basin Bridge P.S. Cr.No.359/2021

Maniarasan

.. Petitioner/Accused.

Vs.

State Rep. by

The Inspector of Police,

P.4, Basin Bridge Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Baskaran, N. Naresh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 15.6.2021 for the offence punishable under Section 147, 148, 294(b), 324, 307, 506(ii) IPC in Cr.No.359/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. Being the friend of A1, this petitioner has been falsely implicated in this case. There is no specific overt act against him. Injured also discharged from the hospital. He is in custody from 15.6.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that in connection with the earlier occurrence between the defacto complainant's friend Chandru with one Lakshmanan, on the same day, in order to take revenge, this petitioner along with other accused quarrelled with the defacto complainant and his uncle and attacked both of them with knife. The victims sustained cut injuries and the defacto complainant was admitted in the hospital as in-patient for 8 days. He seriously objects granting bail stating that the petitioner is having 2 previous cases.

5. The petitioner is in custody for about a month. According to learned CPP, the victim was treated as in-patient for 8 days and the petitioner is having 2 previous cases. On perusal of FIR, there is no specific overt act by the petitioner. Injured also discharged from the hospital. Under such circumstances, considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11485/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Tuesday, the 13th day of July, 2021

Crl.M.P.No.11487/2021

in

R.1, Mambalam P.S. Cr.No.606/2021

1. Mahesh @ Dappa Mahesh
2. Sathish @ Saman Sathish

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
R.1, Mambalam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Venkatesa Perumal, R. Girija, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 26.6.2021 for the offence punishable under Section 341, 294(b), 324, 336, 427, 397, 506(ii) IPC in Crime No.606/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that this petitioners are innocent. They are noway connected with the alleged offence. Since the petitioners are having previous cases, they have been falsely implicated in this case. The petitioners are in custody from 26.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners waylaid the defacto complainant and his brother and demanded Rs.10,000/- from the defacto complainant, that on refusal, they assaulted his brother and when the defacto complainant tried to prevent him, the accused at knife point robbed Rs.1500/- from the defacto

complainant and pushed him. He seriously objects granting bail stating that the Mahesh is having 4 previous cases and Sathish is having 8 previous cases.

5. The petitioners are in custody for the past 18 days. According to learned CPP, this petitioners are having previous cases. However, considering the duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- each (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned XVII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

CrI.M.P.No.11487/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July 2021

CrI.M.P.No.11490/2021

in

N.2, Kasimedu P.S. Cr.No.551/2021

Desappan @ Nandu Kumar

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
N.2, Kasimedu Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. R. Karthik, N. Lavanya, K. Hariharan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 10.6.2021 for the offence punishable under Section 341, 294(b), 323, 336, 392, 397, 506(ii) IPC in Crime No.551/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. Co-accused was granted bail by this court. The petitioner is in custody from 10.6.2021 and prays for granting bail.

4. On the other hand, the learned CPP submits that the petitioner along with other accused robbed Rs.1,000/ from the defacto complainant at knife point. He seriously objects granting bail stating that the petitioner is a history sheeter having 23 previous cases.

5. The petitioner is in custody for more than a month. According to learned CPP, this petitioner is having 23 previous cases. According to petitioner's counsel, since the petitioner is having previous cases, the police are foisting cases one after another. Considering such representation, duration of custody and the fact that co-accused was granted bail, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVI Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned XVI Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Vellore.

nmk

Crl.M.P.No.11490/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July 2021

CrI.M.P.No.11491/2021

in

H.3, Tondiarpet P.S. Cr.No.1071/2021

Santhosh @ Jepli

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
H.3, Tondiarpet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. K.Mohan Raj, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 19.6.2021 for the offence punishable under Section 341, 294(b), 392, 397, 506(ii) IPC in Cr.No.1071/2021 on the file of the respondent police, seeks bail.
2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent. Since the petitioner is having previous cases, he has been falsely implicated in this case for statistical purpose. He is noway connected with the alleged offence. Co-accused was granted bail by this court. He is in custody from 19.6.2021 and hence prays for granting bail.
4. On the other hand, learned CPP submits that this petitioner along with another accused waylaid the defacto complainant and demanded money, that on their refusal, the accused assaulted him and at knife point robbed cash Rs.150/- and a cellphone from him. He objects granting bail stating that the petitioner is having 9 previous case.
5. The petitioner is in custody for the past 25 days. According to learned CPP, this petitioner is having 9 previous cases. However, considering the duration of custody and

the fact that co-accused was granted bail, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(c) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned XV Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11491/2021

IN THE COURT OF SESSIONS AT CHENNAI
Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Tuesday, the 13th day of July , 2021

Crl.M.P.No. 11492/2021

in

R-6 Kumaran Nagar P.S. Crime No.380/2021

K. Vijay

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
R-6 Kumaran Nagar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. S. Magesh Kumar, E. Rammurthy, M. Kadhivel, R. Rathinavel, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 22.6.2021 for the offences punishable under Section 341, 294(b), 324,506(ii) and 397 IPC in Crime No. 380/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. False case has been foisted on him only for statistical purpose. The petitioner has no bad antecedents. He is in custody from 22.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and demanded money from him. On his refusal, they forcibly taken away cash Rs.16,500/- from him at knife point. He objects granting bail.

5. The petitioner is in custody for the past 22 days. According to learned CPP, this petitioner has no bad antecedent. Considering the duration of custody and the fact that the petitioner is a first offender, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XXIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(c) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(d) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(f) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(g) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned XXIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

Crl.M.P.No.11492/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July 2021

Crl.M.P.No.11493/2021

in

R.1, Mambalam P.S., Crime No.519/2020

Bharath Selvam

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
R.1, Mambalam Police Station,
Chennai.

..Respondent/Complainant.

The petition is coming on this day before me for hearing, upon hearing M/s. J. William Shakesphere, V. Ravi and T. Srikanth, Counsel for the petitioner and of CPP for the respondent and upon hearing them, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 9.6.2021 for the offence punishable under Section 341, 294(b), 324, 506(ii) of IPC @ 341, 294(b), 506(ii) and 307 IPC in Cr.No.519/2020 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner was already granted anticipatory bail by this court in Crl.M.P.No.240/2021 on 15.2.2021. Due to lock down, the petitioner could not be able to return back from his native place and therefore, he was unable to furnish sureties within the stipulated time. When he returned from the native place, he was arrested by the respondent police. Hence, prays for granting bail.

4. Already anticipatory bail was granted to the petitioner by this court. However, the petitioner was not diligent enough to surrender before the Court. According to learned CPP, this petitioner was arrested only on 9.7.2021. But, the petition has been filed with

false particulars as if the petitioner was arrested on 9.6.2021. Under such circumstances, this court is not inclined to grant bail to the petitioner at present.

5. Hence, the petition is dismissed.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

nmk

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

CrI.M.P.No.11539/2021

in

P.4, Basin Bridge P.S. Cr.No.362/2021

Mano

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. M. Ramesh Babu, K. Senthil Kumar, K. Dinesh Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 15.6.2021 for the offence punishable under Section 147, 148, 341, 294(b), 336, 427, 397, 506(ii) IPC in Cr.No.362/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. The respondent police foisted two false cases against this petitioner on the same day. He is in custody from 15.6.2021. He further submits that petitioner's mother died yesterday and the petitioner has to perform the funeral rites and hence prays for granting bail. He also produced the Medical Certificate of petitioner's deceased mother.

4. On the other hand, learned CPP submits that this petitioner along with other accused came to the defacto complainant's tiffin shop and demanded money, that on his refusal, the accused at knife point robbed cash Rs.1,400/- from the cash box. He objects granting bail stating that the petitioner is having 32 previous cases.

5. Petitioner's mother died on 12.7.2021. According to learned CPP, the petitioner is having 32 previous cases. However, he admits the death of the mother of the petitioner. Considering the death of petitioner's mother, this court is inclined to grant interim bail to the petitioner subject to condition.

6. Accordingly, interim bail is granted to the petitioner for a period of three weeks.

(a) the petitioner is ordered to be released on interim bail on his executing a own bond for a sum of Rs.10,000/- (Rupees ten thousand only) before the Superintendent of the concerned Prison, in which the petitioner has been confined, on his release,

(b) the petitioner is directed to surrender before the X Metropolitan Magistrate on 3.8.2021 at 10.30 a.m. and he shall be remanded to custody.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

CrI.M.P.No. 11539/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Tuesday, the 13th day of July, 2021**

Crl.M.P.No.11537/2021

in

P.4, Basin Bridge P.S. Cr.No.359/2021

Mano

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Ramesh Babu, K. Senthil Kumar, K. Dinesh Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 15.6.2021 for the offence punishable under Section 147, 148, 294(b), 324, 307, 506(ii) IPC in Cr.No.359/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. The respondent police foisted two false cases against this petitioner on the same day. He is in custody from 15.6.2021. He further submits that petitioner's mother died yesterday and the petitioner has to perform the funeral rites and hence prays for granting bail. He also produced the Medical Certificate of petitioner's deceased mother.

4. On the other hand, learned CPP submits that in connection with the earlier occurrence between the defacto complainant's friend Chandru with one Lakshmanan, on the same day, in order to take revenge, this petitioner along with other accused quarrelled with the defacto complainant and his uncle and attacked both of them with knife. The

victims sustained cut injuries and the defacto complainant was admitted in the hospital as in-patient for 8 days. He seriously objects granting bail stating that the petitioner is having 32 previous cases.

5. Petitioner's mother died on 12.7.2021. According to learned CPP, the petitioner is having 32 previous cases. However, he admits the death of the mother of the petitioner. Considering the death of petitioner's mother, this court is inclined to grant interim bail to the petitioner subject to condition.

6. Accordingly, interim bail is granted to the petitioner for a period of three weeks.

(a) the petitioner is ordered to be released on interim bail on his executing a own bond for a sum of Rs.10,000/- (Rupees ten thousand only) before the Superintendent of the concerned Prison, in which the petitioner has been confined, on his release,

(b) the petitioner is directed to surrender before the X Metropolitan Magistrate on 3.8.2021 at 10.30 a.m. and he shall be remanded to custody.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

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CrI.M.P.No.11537/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Tuesday, the 13th day of July, 2021

Crl.M.P.No.11495/2021

in

PEW Anna Nagar P.S. Crime No.221/2021

Sampathkumar

.. Petitioner/Accused

Vs.

State Rep. by
Inspector of Police,
PEW Anna Nagar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Sasikumar, S.Jeeva, V.Manimaran and A.Tamilselvan and CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 17.6.2021 for the offences punishable under Section 4(1)(aaa), 4(1-A) of TNP Act and Sec.188 and 269 of IPC in Crime No.221/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. The petitioner is in custody from 17.6.2021 and prays for bail.

4. On the other hand, the learned CPP seriously objects granting bail stating that the petitioner along with other accused were found in possession of 3432 bottles of brandy. The police have recovered the liquor along with four vehicles, thus, opposed the petition.

5. It is alleged by the petitioner's counsel as if he is the owner of the vehicle, which has been rented out to other accused and they have transported liquor without his knowledge. The petitioner is in custody for about four weeks. No bad antecedents reported. Though the quantity of liquor transported is more, considering the duration of custody and possibility of innocence, this court is inclined to grant bail.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

Copies to :

1. The V Metropolitan Magistrate, Chennai.
2. Superintendent, Sub-Jail, Ponneri.

ss

Crl.M.P.No. 11495/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

CrI.M.P.No.11446/2021

in

Rajamangalam P.S. Crime No.Not known/2021

T.S.Jayanth Vignesh

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Rajamangalam Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Suga Priya and M.Ravindhar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 294(b) and 506(ii) of IPC in Crime No.Not known/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. According to CPP, case was registered in Cr.No.653/2020 u/s 75 of T.N. City Police Act.

4. Considering the representation of the CPP, this petition is dismissed as unnecessary.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

CrI.M.P.No.11447/2021

in

P-3, Vyasarpadi P.S. Crime No.672/2021

1. Muniyammal

2. Manonmani

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

P-3, Vyasarpadi Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Anandan and P.A.Dellhi Babu and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 341, 294(b), 323, 324 and 506(i) of IPC in Crime No.672/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the 1st petitioner's daughter lodged a complaint before the respondent on 24.5.2021 stating that one Gowri was selling liquor during lockdown period. Due to the said enmity, the said Gowri assaulted the 1st petitioner, her daughter and sisters. The petitioners lodged a complaint. However, the respondent police failed to take any further action. Hence, The petitioners approached the Metropolitan Magistrate, Egmore Chennai for direction u/s 156(3) Cr.P.C. to register F.I.R. Instead of registering the F.I.R., the respondent police foisted the false case against the petitioners. The petitioners have not committed any offence as alleged. They apprehend arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioners picked up quarrel with the defacto complainant's family and assaulted them.

5. Dispute between neighbours. Arrested accused already released on bail. Except 506(i) IPC, other offences are bailable. Considering all those circumstances, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioners are ordered to be released on bail in the event of arrest or on their appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the X Metropolitan Magistrate, Chennai on condition that the petitioners shall execute a bond for a sum of Rs.10,000/- each (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioners and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioners shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioners shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

Copies to:

1. The X Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, P-3, Vyasarpadi Police Station, Chennai.

ss

Crl.M.P.No.11447/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

CrI.M.P.No.11453/2021

in

P-4, Basin Bridge P.S. Crime No.188/2021

Varalakshmi

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Dharmangadaiah, M.Ramesh Babu, K.Senthil Kumar and K.Dinesh Kumar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 147, 294(b), 323, 324 and 304 of IPC in Crime No.188/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and she had not committed any offence as alleged. At the time of occurrence, the petitioner was not present in the scene. Co-accused were released on bail by this court in CrI.M.P.No.11027/2021 on 29.6.2021 and CrI.M.P.No.10690/2021 on 9.6.2021. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP seriously objects granting bail stating that in the occurrence one of the victim died and the other person sustained injury in her head.

5. It is a case of 304 IPC. A valuable life has been lost. Petitioner's name was mentioned in the F.I.R. Arrested accused were released on bail only after sufficient period of incarceration. Considering the gravity of offence, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar

ss

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

Cr.L.M.P.No.11454/2021

in

H-6, R.K.Nagar P.S. Crime No.1042/2021

Prakash @ Pencil Prakash

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-6, R.K.Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.V.Karthick, S.Raj and A.G.Abdul Kareem and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 294(b), 323 and 506(i) of IPC in Crime No.1042/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. The defacto complainant voluntarily picked up quarrel with the petitioner and he himself sustained injury. Arrested accused were released on bail by the Magistrate. The petitioner apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that due to dispute over parking of vehicle, the petitioner and others assaulted the defacto complainant and his family members with hand and bike-key.

5. Dispute between neighbours over parking of vehicle. Except 506(i) IPC, other offences areailable. Arrested accused released on bail. Considering all those circumstances, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XV Metropolitan Magistrate, Chennai on condition that the petitioner

shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

Copies to:

1. The XV Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, H-6, R.K.Nagar Police Station, Chennai.

ss

Crl.M.P.No.11454/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

Crl.M.P.No.11449/2021

in

Crl.M.P.No.1422/2021

in

Crime No.1261/2020

C.Thala @ Surya

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-2, Aynavaram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.Balaji and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.1422/2021, dt: 1.2.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.1422/2021, dated 1.2.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 27.2.2021 to 11.7.2021.
5. The petitioner has complied the condition for more than four months. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

Crl.M.P.No.11450/2021

in

Crl.M.P.No.1424/2021

in

Crime No.163/2019

C.Thala @ Surya

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-7, I.C.F. Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.Balaji and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.1424/2021, dt: 1.2.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.1424/2021, dated 1.2.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has not complied the condition for a single day.
5. The petitioner has not complied the condition. Hence, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

Crl.M.P.No.11451/2021

in

Crl.M.P.No.1423/2021

in

Crime No.36/2020

C.Thala @ Surya

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K-7, I.C.F. Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.Balaji and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.1423/2021, dt: 1.2.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.1423/2021, dated 1.2.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has not complied the condition for a single day.
5. The petitioner has not complied the condition. Hence, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

Crl.M.P.No.11455/2021

in

Crl.M.P.No.561/2021

in

Crl.M.P.No.6955/2020

in

Crime No.37/2020

K.Venkatesan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
Central Crime Branch,
EDF-II, Team-IX-A,
Commissioner's Office Building, Vepery,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.V.G.Anbarasu and P.Karthick and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.561/2021, dt: 29.3.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.561/2021, dated 29.3.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 7.4.2021 to 10.5.2021 and from 11.6.2021 to 8.7.2021.
5. According to the petitioner, due to corona, the petitioner has not signed in between the period. Further, the bail cancellation application filed by the other side was dismissed by the Hon'ble High Court. Considering the same, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto. The petitioner is directed to appear before the respondent police as and when required.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

Crl.M.P.No.11456/2021

in

Crl.M.P.No.9705/2021

in

Crime No.92/2021

Kalingarajan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
G-1, Vepery Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Ramesh Babu, K.Senthil Kumar and K.Dinesh Kumar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.9705/2021, dt: 12.5.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in Crl.M.P.No.9705/2021, dated 12.5.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 25.6.2021 to 12.7.2021.
5. The petitioner has complied the condition for 18 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

IN THE COURT OF SESSIONS AT CHENNAI

Present: **Thiru.R.Selvakumar, B.A., M.L.,**

Principal Sessions Judge

Tuesday, the 13th day of July, 2021.

Crl.M.P.No.11452/2021

in

Crl.M.P.No.12117/2021

(On the file of the learned V Metropolitan Magistrate, Egmore, Chennai.)

in

Cr.No.1317/2020

S.Priyadarshini

.. Petitioner/Accused

Vs.

State by, Inspector of Police,
K-1, Sembium Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.A.Murugavel and R.Kothandan and CPP for respondent, this court delivered the following:

ORDER

1. The petitioner seeks modification of condition imposed by the learned V Metropolitan Magistrate, Egmore, Chennai in Crl.M.P.No.12117/2021, dated 3.7.2021, which was filed for return of property.

2. The counsel for the petitioner and SPP were heard through Video Conference.

3. As per the order passed in Crl.M.P.No.12117/2021, dated 3.7.2021, the learned V Metropolitan Magistrate, Egmore, Chennai granted interim custody of the two wheeler with condition to execute a bond for a sum of Rs.1,00,000/- along with one surety for a likesum and further condition that the petitioner shall deposit the original R.C. book before the court along with other conditions.

4. According to the petitioner's counsel, the petitioner is the defacto complainant. She finds it very difficult to execute bond for Rs.1,00,000/- and produce the R.C. Book. Hence, seeks for modification of the condition.

5. Considering the fact that the vehicle was involved in the commitment of crime, the trial court has imposed the condition to execute bond for Rs.1,00,000/- and to produce R.C. Book. The said condition is not so onerous. There is no acceptable reason for

modifying the said condition. Hence, this court is not inclined to modify the condition. Accordingly, the petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

Copies to:

1. The V Metropolitan Magistrate, Chennai.
2. CPP, Chennai.

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

Crl.M.P.No.11494/2021

in

K-4, Anna Nagar P.S. Crime No.552/2021

M.Vijay

.. Petitioner/Accused

Vs.

State Rep. by
Inspector of Police,
K-4, Anna Nagar Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.A.P.Sathya Murthy and CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 1.7.2021 for the offences punishable under Section 385, 506(i) of IPC altered to 147, 385, 506(i) r/w 120(B) of IPC in Crime No.552/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that the petitioner is no way connected with the offence. The defacto complainant has lodged the complaint stating that he has been threatened through Whatsapp call. No Whatsapp call has been traced. The police falsely implicated the petitioner in this crime and prays for granting bail.
4. On the other hand, the learned CPP submits that the defacto complainant is a B.J.P. Functionary. During the lockdown, he has involved in social work. At that time, the accused demanded money from him as mamool. In fact, the petitioner and three others came in a motor-cycle and demanded the money by handing over the phone call from Madurai Bala and threatened him. Investigation is at the budding stage and seriously objects granting bail.
5. On perusal of the records, though in the complaint, the defacto complainant stated that he was threatened through phone alone, while examination, he has stated that on

8.6.2021, five persons came to his place in a Deo and Splender two-wheelers and handed over a phone for speaking to Madurai Bala. The said Madurai Bala asked through phone to handover money to the persons came there, which he has avoided. So, by virtue of statement to the police officials, the defacto complainant implicated five persons, who came over to the place of occurrence in two-wheelers. The petitioner is one such person. The persons actually involved in this offence are yet to be arrested. Under such circumstances, this is too early to release the petitioner on bail. Hence, this court is not inclined to grant bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

SS

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Tuesday, the 13th day of July, 2021

Crl.M.P.No.11442/2021

in

F-2, Egmore P.S. Crime No.522/2021

Sivabalan

.. Petitioner/Accused

Vs.

State Rep. by
Inspector of Police,
F-2, Egmore Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Deepika, D.Suresh and P.Selvam and CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 7.7.2021 for the offences punishable under Section 147 and 364 of IPC in Crime No.522/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through video conference.
3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. In fact, he came to Chennai to get back the money given by him and others to the defacto complainant's owner Raja. But, he has been falsely implicated in this case. He is a Professor, working in a private college. He is a qualified person and there is no chance for absconding. In fact, the petitioner and others were cheated by Raja, S/o.Kulandaisamy, claiming himself as an Auditor. He has cheated number of persons on the guise of getting Government employment. When the cheated persons came to Chennai to collect the money from him, they have been falsely implicated in the criminal case. He is in custody for one week and prays for bail. He also submitted that for the offence of cheating, a case in Cr.No.524/2021 was registered against the present defacto complainant's owner.

4. On perusal of the records, the occurrence took place at Kennet Lane, Egmore in front of Lakshmi Mohan Lodge. As per the prosecution case, when the so called Raja came along with defacto complainant, the petitioner and others questioned him in connection with the employment assured and he expressed his difficulty in returning the money immediately. Being aggrieved, they have taken the said Raja in a car and kidnapped him to Virudachalam and there, they threatened the said Raja to repay the money received by him. Meanwhile, there were frequent phone calls to the police. The accused have returned to Egmore for surrendering him before the police. Meanwhile, the petitioner and others were arrested by the respondent police with the said victim Raja.

5. Admittedly, the petitioner is a victim of cheating by Raja. There may be some excess on the part of the petitioner. However, there is no kidnapping for ransom. On the other hand, it is a kidnap for getting back their money cheated by the Raja. As evidenced from the documents produced by the petitioner, it appears the petitioner is a Ph.D, working as an Assistant Professor in a private college. Chances for absconding is less. No amount has been extracted. The petitioner is in custody for the past one week. Under such circumstances, considering the factual events of this case and the alleged victim of cheating, this court is inclined to grant bail.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XIV Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the

conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

Copies to :

1. The XIV Metropolitan Magistrate, Chennai.
2. Superintendent, Sub-Jail, Saidapet, Chennai.

ss

Crl.M.P.No. 11442/2021